

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31675/2014

(Arising out of impugned final judgment and order dated 07-03-2014 in RSA No. 2834/1994 passed by the High Court Of Punjab & Haryana At Chandigarh)

PIARA SINGH (SINCE DECEASED)  
THROUGH HIS LRS GURMEET SINGH & ORS. Petitioner(s)

VERSUS

KUNDAN SINGH (D) THR. HIS LEGAL HEIRS  
JAGJIT SINGH & ORS. Respondent(s)

(IA 19436/2019 - Application for settlement)

WITH SLP(C) No. 29532/2014 (IV-B)  
(IA 19441/2019 - Application for settlement)

SLP(C) No. 31708/2014 (IV-B)  
(IA 19444/2019 - Application for settlement)

Date : 05-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Arshdeep Singh, Adv.  
Mr. Hitesh Rai, Adv.  
Mr. Akshat Gupta, Adv.  
Mr. Yadav Narendra Singh, AOR

For Respondent(s) Mr. Puneet Bali, Sr. Adv.  
Mr. Nishant Bishnoi, Adv.  
Mr. Aditya Soni, Adv.  
Mr. Shree Pal Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

At the request of learned counsel for the parties, post the matter on Tuesday, the 30<sup>th</sup> April, 2019.

If by the time the matter is not settled between the parties, learned counsel for the parties shall advance arguments on merits.

(MAHABIR SINGH)  
COURT MASTER

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER